

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
INDORE BENCH AT AHMEDABAD**

ITEM No. 125
TP 223 of 2019 [CP 88 of 2018]
IA 95 of 2019

Order under Section 241-242

IN THE MATTER OF:

Vinay Kumar Gupta
V/s
Visharad Formulations Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..01/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Partho Bhattacharya, Advocate.
For the Respondent : None present

ORDER

IA 95 of 2019

This Application is filed under Section 424 (h) of the Companies Act, 2013 read with Rule 11 of NCLT Rules, 2016. The main Company Petition is filed under Section 241-242 of the Companies Act, 2013.

Learned Counsel for the applicant / petitioner states that pleadings in Company Petition are complete but documents are not available in the e-portal.

None present for the respondents.

Both sides are directed to complete e-filing of their respective documents which are already filed in physical form.

Ld. Counsel for the applicant/petitioner is also directed to file service affidavit of IA 95 of 2019 on e-portal within one week.

List the matter on 17.08.2021

**VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)**

Sudha

-SD-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**